



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/ Jammu

Notification  
Jammu, the 17<sup>th</sup> December, 2018

SRO576 .- In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Kamal Kishore L/A Naib Tehsildar, Panthal, Tehsil Katra to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within the territorial jurisdiction of Panthal Tehsil, Katra.

By order of the Government of Jammu and Kashmir.

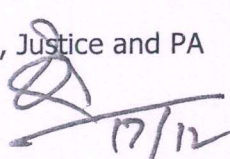
Sd/-  
(Achal Sethi)  
Secretary to Government,


NO:LD(P) 2007/Reasi

Dated: 17 -12-2018

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Reasi. This is with reference to his letter No. DM/Reasi/3802 dated 30-11-2018.
5. General Manager, Government Press, Jammu for publication in an extra Ordinary issue of the Government Gazette.
6. SRO Section, Department of Law, Justice and PA ( W.7. S.C).

  
(Khursheed Ahmad Bhat)  
Deputy Legal Remembrancer,

  
17-12